

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3912
ANSWERED ON:13.12.2001
INCOME DETAILS SUBMITTED BY POLITICAL PARTIES
RAMDAS ATHAWALE

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the desired information has since been collected;
- (b) if so, the details thereof; (
- (c) if not, the reasons for delay; and
- (d) the time by which the desired information would be collected?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) : No, sir.

(b) : Does not arise.

(c)&(d): Part (a) of the Lok Sabha Unstarred Question No.5869 for 26.4.2001 sought information regarding names of political parties which have sent the details of their income and expenditure and also of those which have not done so. Lok Sabha Unstarred Question No.4729 dated 23.8.2001 sought the reasons for delay in collecting information asked for in the aforesaid question. In this context, it may be noted that under the provisions of the Income-tax Act, 1961, political parties are required to file their return of income with the income tax authorities. The Department of Revenue has sought the requisite information from the various field officers like Chief Commissioners of Income-tax and Director General of Income-tax and the same is still awaited. In view thereof, it is difficult to give any time-frame for the collection of the information.